

# HIGH COURT OF UTTARAKHAND AT NAINITAL

## NOTIFICATION

No. 310 /UHC/Admin. A/2018

Dated: September 19, 2018.

In exercise of the powers conferred by Article 229 of the Constitution of India and all other powers enabling in that behalf, Hon'ble the Court has been pleased to make the following amendment in Allahabad High Court Officers and Staff (Conditions of service and conduct) Rules 1976, applicable to High Court of Uttarakhand, Nainital under U.P. Reorganization Act, 2000:-

**Amendment in Allahabad High Court Officers and Staff (Conditions of Service and Conduct) Rules, 1976, as applicable to High Court of Uttarakhand vide Section 30 of U.P. Reorganization Act, 2000.**

Following Syllabus be incorporated in Appendix A:

Rule No.	Amendment
<b>Appendix – A</b> <b>Syllabus for Promotion to the post of Joint Registrar</b>	<p>The candidate must have working knowledge of Allahabad High Court Rules, 1952 (as applicable to High Court of Uttarakhand, Nainital) and Constitutional Law. The candidate must have elementary knowledge of Indian Penal Code, Code of Criminal Procedure, Civil Procedure Code, Evidence Act, Limitation Act, Family Courts Act, Motor Vehicle Act, Court Fees &amp; Suits Valuation Act etc. An aspirant to the post of Joint Registrar must also have practical knowledge of Computers.</p> <p>The question paper will be subjective-cum-objective and of 200 marks. Computer test will be of 25 marks. Viva-voce will be of 75 marks, in which 30 marks will be given for Annual Confidential Remarks (06 marks for outstanding, 05 marks for Very Good and 04 marks for Good) of preceding five years.</p> <p>For General category candidates 50% marks in written test and computer test and for candidates belonging to Scheduled Caste, Scheduled Tribes and O.B.C. 45% marks in written test and computer test must be required for qualifying for the Viva-voce.</p> <p>The setting up of question papers, conducting of test, valuation of answer papers, declaration of results and all other matters connected therewith will be done under the authority of Hon'ble Chief Justice or under the control of a Committee constituted by Hon'ble the Chief Justice in this behalf.</p>

This amendment will come into force with immediate effect.

By order of the Court,

Sd/-  
Registrar General

No. 4320 /XI-a-1/Admin. A/2015

Dated: September 19, 2018.

Copy forwarded for information and necessary action to:

1. P.P.S. of the Court.
2. P.S./ P.A. to Hon'ble Judges of the Court with the request to place the notification for His Lordships kind perusal.
3. Principal Secretary (Law) cum-L.R., Government of Uttarakhand, Dehradun.
4. All the Registrars of the Court.
5. P.S./ P.A. to the Registrar General.
6. All the Deputy Registrars of the Court.
7. Head Bench Secretary of the Court.
8. Head Private Secretary of the Court.
9. All the Assistant Registrars of the Court.
10. Chief Protocol Officer/Chief Public Relations Officer.
11. All the Section Officers of the Court.
12. Librarian with the direction that the above amendment be incorporated in all the relevant books immediately.
13. System Analyst of the Court.
14. I/c N.I.C. High Court of Uttarakhand, Nainital.
15. Director, Printing & Stationery, Government Press, Roorkee, District Hardwar for publication of the Notification in the next Gazette of the Uttarakhand.
16. Management Officer of the Court.
17. Guard file.

  
19.09.2018  
Deputy Registrar  
(Admin. A)